

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKRISHNAN MALAVIYA) :

(a) to (d) The Central Government has set up eleven Central Government Industrial Tribunals-cum-Labour Courts, one each at Asansol, Calcutta, Jabalpur, New Delhi, Chandigarh, Kanpur, Bangalore and two each at Bombay and Dhanbad. During the last three years, no new Central Government Industrial Tribunal-cum-Labour Court has been set up. The last Central Government Industrial Tribunal-cum-Labour Court at Bangalore was set up in December, 1985. The total number of industrial disputes pending in the Central Government Industrial Tribunals-cum-Labour Courts during 1986-1987 and 1988 were 1648, 2333 and 2931 respectively. The break up of disputes pending with the Central Government Industrial Tribunals and the information regarding Labour Courts and Industrial Tribunals set up by the State Governments, cases pending before them and steps taken for disposal of pending cases are being ascertained and will be placed on the table of the Sabha in due course.

Survey of gold in Kerala

1375. **SHRI PUTTAPAGA RADHAKRISHNAN :** Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government's attention has been drawn to the news item which appeared in the Indian Express of 14th April, 1989 under the caption 'Rich deposits of gold likely in South' :

(b) whether the Minerals Exploration Corporation Ltd., have confirmed the existence of huge quantities of gold in the West Coast of South India, particularly in Malappuram areas of Kerala ;

(c) if so, by when Government proposed to commercially exploit

the gold deposits found in Malappuram area in Kerala; and

(d) whether the said Corporation had carried out similar exploration in other States, if so, the details thereof ?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir;

(b) Mineral Exploration Corporation Ltd. has taken up preliminary investigation for determining the gold content, if any in the laterite of Malappuram area of Kerala recently keeping in view the International trend of locating workable gold deposits in laterite. The company has completed about 300 metres of drilling in 23 boreholes in the area some of which have indicated gold values ranging from 0.10 to 1.0gm/tonne. No definite payable zones have so far been identified.

(c) The exploitation of the deposits would be considered only if commercial viability of the same is established.

(d) The company is also collecting samples from surface and pits from Laterite and Boulder-bed horizons in Singhabhum district of Bihar for similar studies. The Company has carried out/is carrying out detailed exploration for vein type gold occurrences in 22 blocks located in Karnataka, Andhra Pradesh, Bihar and Maharashtra.

Trifurcation of the Delhi Development Authority

1376. **SHRI MURLIDHAR CHANDRAKANT BHANDARE :**

SHRI MAHENDRA PRASAD :

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply to Starred Question

140 given in the Rajya Sabha on the 18th November, 1988 and state :

(a) what steps have so far been taken to trifurcate the Delhi Development Authority and what further steps are to be taken in the matter ;

(b) what are the details of the contemplated trifurcation ; and

(c) by when the process is likely to be completed?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) to (c) The Delhi Development Authority was to be relieved of the responsibility of :—

(i) maintenance of the Jhuggi Jhompri resettlement colonies ;

(ii) Maintenance of the Inter State Bus Terminus ;

(iii) running of the Delhi Lotteries ;

(iv) maintenance of the dairy colonies ;

(v) The Housing activity ; and

(vi) The slum clearance and improvement activity.

The maintenance of the resettlement colonies has already been transferred to the Municipal Corporation of Delhi. Action for the transfer of other functions mentioned at S. Nos. (ii) to (iv) above is being taken by the Lt. Governor of Delhi and action for drafting legislation for the creation of Housing Board and Slum Clearance and improvement Board has also been taken up. It is not possible to lay down any time limit because of the procedural requirement for the completion of the process of legislation. But all efforts are being made to complete it as early as possible.

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Affects on factories due to closure of Delhi Cloth Mills at Delhi

1377. **SHRI MURLIDHAR CHANDRAKANT BHANDARE :**
SHRI MAHENDRA PRASAD :

Will the Minister of **LABOUR** be pleased to state :

(a) whether the recent closure of Delhi Cloth Mills in Delhi, has set or is likely to set a trend amongst industries to allow old factories go sick and make massive profits by way of commercial transfers and utilisation of land and premises thereof ; and

(b) if so, whether Government propose to modify the relevant law to prevent this anti-labour trend?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKRISHAN MALAVIYA) :

(a) No, Sir. The Supreme Court in their judgement dated 27-3-89 on the closure of DCM have observed "We would make it clear that we have declined to interfere with the judgement of the High Court in the peculiar facts of the case and this may not be taken as a precedent".

(b) The question does not arise.

Increase in rates of land meant for Cooperative Group Housing Societies and Institutional purposes

1378. **SHRI MURLIDHAR CHANDRAKANT BHANDARE :**
SHRI MAHENDRA PRASAD :
SHRI ASHWANI KUMAR :

Will the Minister of **URBAN DEVELOPMENT** be pleased to state:

(a) whether it is a fact that the Delhi Development Authority had